

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

Cont. Case (Civil) No. 565 of 2019

M/s New Expression, represented through its proprietor Amit Kar, Tata Nagar,  
East Singhbhum ..... Petitioner

Versus

1. The State of Jharkhand
2. Mr. Arwa Rajkamal, District Magistrate-cum-Deputy Commissioner, West Singhbhum at Chaibasa

..... Opposite Parties

-----

**CORAM**

**HON'BLE MR. JUSTICE RAJESH SHANKAR**

-----

For the Petitioner: Ms. Sweta Kumari  
For the O.Ps: Mr. A.C to S.C (Mines)-III

-----

05/26.06.2020 The present contempt application has been filed against the O.P.No.2 for wilful disobedience and non-compliance of the order dated 11.12.2018 passed by this Court in W.P.(C) No. 4884/2018.

Learned counsel for the petitioner submits that the aforesaid order of this Court has now been complied with by the O.P.No.2.

In view of the said submission, I do not see any reason to further proceed with the matter.

The contempt proceeding as against the O.P.No.2 is dropped.

The present contempt application stands disposed of.

Satish/-

(RAJESH SHANKAR, J)